

CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

..

O.A.No.950/1997.

...

Date of disposal: 4--8--1997.

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Between:

Kumari J.V.Rajyalakshmi. .. Applicant.

and

- 1. The Post Master General, A.P.,  
Visakhapatnam Region, Visakhapatnam.
- 2. The Chief Post Master General,  
A.P.Circle, Abids, Hyderabad.
- 3. The Director General, Department  
of Posts, Dak Sadan, Parliament St.,  
New Delhi. .. .. Respondents.

Counsel for the applicant: Sri Krishna Devan.

Counsel for the respondents: Sri V.Bhimanna.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)

JUDGMENT.

(per Hon'ble Sri R. Rangarajan, Member (A).

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Heard Mr. Krishna Devan, counsel for the applicant.

None for the respondents. Even on the earlier occasion, <sup>on</sup>

<sup>there was -</sup> 28-7-1997/ no representation from the respondents. This

case is a covered case <sup>Covered by judgement in</sup> with that of O.A.11/96 decided on

9--8--1996.

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The applicant herein was initially appointed as a  
postal Assistant on 1--6--1967. She qualified in the

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Departmental Examination held in the month of April 1975 and joined as Accountant in Visakhapatnam Divisional Office on 1-11-1979. While she was working as an Accountant, she was ~~posted as~~ promoted as Assistant Post Master, Accounts, Visakhapatnam to the next higher scale with effect from 11-3-1991 vide Memo No. B2/4 dated 6-3-1991. While she was posted as Assistant Post Master, Accounts, her pay was fixed under F.R. 22-C. Thereafter, ~~the~~ Respondent No.2 disallowed the grant of fixation of pay under F.R.22-C thereby ordering recovery of 1,483/- as an excess amount for ~~her~~ having fixed her pay earlier under F.R. 22-C. She represented her case but she was informed that her representation is rejected.

The applicant relies on a judgment of this Tribunal in O.A.11/96 dated 9-8-1996 ~~in~~ by stating that the fixation of pay under F.R.22-C is correct and hence the recovery should ~~be~~ not be effected.


O.A.11/96 was also a similar case which was disposed of by this Bench on 9-8-1996. As the applicant in this O.A., is similarly situated with that of O.A.,11/96, the following direction is given in this O.A.


- i) The pay of the applicant should be fixed when she was posted as Assistant Post Master, Accounts as per F.R.22-C
- ii) Right from the ~~existing~~ day she assumed

charge as Assistant Post Master, Accounts she should be continued to be paid on that basis under F.R.22-C.

iii) If any amount is already recovered as excess payment, that amount has to be returned back to the applicant within a period of three months from the date of receipt of a copy of this Order.

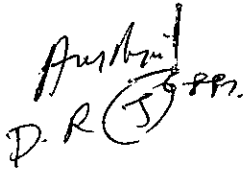
The O.A., is ordered accordingly at the admission stage itself. No costs.

  
B.S. JAI PARAMESHWAR  
MEMBER (JK 109)

  
R. RANGARAJAN,  
MEMBER (A)

Date: 4--8--1997.  
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Dictated in open court.

  
D. R. (S)

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Copy to :-

1. The Post Master General ? A.P. Visakha Region, Visakhapatnam,.
2. The Chief Post Master General, A.P. Circle , Abids, Hyderabad.
3. The Director General , Department of Posts, Dak Sadan, Parliament, St. New Delhi.
4. One Copy to Mr. Krishna Dev\_n, Advocate C.A.T. Hyderabad.
5. One Copy to Mr. V. Bhimanna. Addl CGSC. C.A.T. Hyderabad.
6. One Copy to The D.R. (A) - CAT. HYD.
7. One Duplicate Copy.

Upr.

20/8/97

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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M  
(J)

DATED: 20-8-97

ORDER/JUDGEMENT

M.A./R.A/C.A.NO.

in

D.A.NO. 950/97

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेषण/DESPATCH  
11 AUG 1997  
हैदराबाद न्यायपीठ  
HYDERABAD BENCH